



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ४, अंक १५]

सोमवार, मे १४, २०१२/वैशाख २४, शके १९३४

[पृष्ठे ३, किंमत : रुपये १८.००

असाधारण क्रमांक २७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Primary Education and the Maharashtra Employees of Private Schools (Conditions of Service) Regulation (Amendment) Act, 2011 (Mah. Act No. IX of 2012), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,  
Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. IX OF 2012.

*(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette" on the 14th May 2012).*

An Act further to amend the Bombay Primary Education Act, 1947 and the Maharashtra Employees of Private Schools (Conditions of Service) Regulation Act, 1977.

Bom. WHEREAS it is expedient further to amend the Bombay Primary  
LXI Education Act, 1947 and the Maharashtra Employees of Private  
of Schools (Conditions of Service) Regulation Act, 1977, for the purposes  
1947. hereinafter appearing; it is hereby enacted in the Sixty-second  
Mah. III of Year of the Republic of India as follows :—  
1978.

(१)

## CHAPTER I

## PRELIMINARY

Short title. 1. This Act may be called the Bombay Primary Education and the Maharashtra Employees of Private Schools (Conditions of Service) Regulation (Amendment) Act, 2011.

## CHAPTER II

## AMENDMENTS TO THE BOMBAY PRIMARY EDUCATION ACT, 1947.

- Amendment of section 2 of Bom. LXI of 1947. 2. In section 2 of the Bombay Primary Education Act, 1947 (hereinafter, in this Chapter, referred to as "the Primary Education Act"), in clause (20), for the words "*shikshan sevak*" the words "Assistant Teacher (Probationary)" shall be substituted. Bom. LXI of 1947.
- Amendment of section 13 of Bom. LXI of 1947. 3. In section 13 of the Primary Education Act, in sub-section (2), in clause (d), for the words "*shikshan sevaks*" the words "Assistant Teachers (Probationary)" shall be substituted.
- Amendment of section 16 of Bom. LXI of 1947. 4. In section 16 of the Primary Education Act, in sub-section (2), for the words "*shikshan sevaks*" the words "Assistant Teachers (Probationary)" shall be substituted.
- Amendment of section 17 of Bom. LXI of 1947. 5. In section 17 of the Primary Education Act, in sub-section (1), in clause (c), for the words "*shikshan sevaks*," the words "Assistant Teachers (Probationary)," shall be substituted.
- Amendment of section 19 of Bom. LXI of 1947. 6. In section 19 of the Primary Education Act,—  
(a) in sub-section (1), for the words "*shikshan sevak*" the words "Assistant Teacher (Probationary)" shall be substituted ;  
(b) in sub-section (3), for the words "*shikshan sevaks*" the words "Assistant Teachers (Probationary)" shall be substituted.
- Amendment of section 20 of Bom. LXI of 1947. 7. In section 20 of the Primary Education Act,—  
(a) in sub-section (1), for the words "*Shikshan sevaks*" the words "Assistant Teachers (Probationary)" shall be substituted ;  
(b) in sub-section (3), for the words "*shikshan sevaks*" the words "Assistant Teachers (Probationary)" shall be substituted.
- Amendment of section 23 of Bom. LXI of 1947. 8. In section 23 of the Primary Education Act,—  
(a) in sub-section (6), for the words "*shikshan sevaks*" the words "Assistant Teachers (Probationary)" shall be substituted ;  
(b) in the marginal note, for the words "*shikshan sevaks*" the words "Assistant Teachers (Probationary)" shall be substituted.
- Amendment of section 27 of Bom. LXI of 1947. 9. In section 27 of the Primary Education Act, in clause (d), for the words "*shikshan sevaks*" the words "Assistant Teachers (Probationary)" shall be substituted.

### CHAPTER III

#### AMENDMENTS TO THE MAHARASHTRA EMPLOYEES OF PRIVATE SCHOOLS (CONDITIONS OF SERVICE) REGULATION ACT, 1977.

Mah. III of 1978. **10.** In section 2 of the Maharashtra Employees of Private Schools (Conditions of Service) Regulation Act, 1977 (hereinafter, in this Chapter, referred to as "the Employees of Private Schools (Conditions of Service) Regulation Act"),—

Amendment of section 2 of Mah. III of 1978.

(a) in clause (7), for the words "*shikshan sevak*" the words "Assistant Teacher (Probationary)" shall be substituted;

(b) in clause (10), for the words "*shikshan sevaks*" the words "Assistant Teachers (Probationary)" shall be substituted;

(c) in clause (24A), for the words "*shikshan sevak*" the words "Assistant Teacher (Probationary)" shall be substituted.

**11.** In section 5 of the Employees of Private Schools (Conditions of Service) Regulation Act,—

Amendment of section 5 of Mah. III of 1978.

(a) in sub-section (2),—

(i) for the words "*shikshan sevak*" the words "Assistant Teacher (Probationary)" shall be substituted;

(ii) in the proviso, for the words "*shikshan sevak*" the words "Assistant Teacher (Probationary)" shall be substituted;

(b) in sub-section (2A), for the words "*shikshan sevak*" the words "Assistant Teacher (Probationary)" shall be substituted.

### CHAPTER IV

#### SAVING.

Mah. X of 2012. **12.** The terms and conditions prescribed by the Government for the appointment of *shikshan sevaks*, by issuing Government Resolutions or orders, from time to time, before the date of commencement of the Bombay Primary Education and the Maharashtra Employees of Private Schools (Conditions of Service) Regulation (Amendment) Act, 2011, shall continue to be in force unless they are modified or revoked by the Government.

Saving.